

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Friday, this the 21st day of August -2020.

Crl.M.P.No.3781/2020

1. Sudhandirabharathi, S/o.Subbaiandi Thevar

2. Padma, W/o.Sudhandirabharathi

... Petitioners/Accused.

Vs

State through the Inspector of Police,

Thirunagar P.S. Cr.No.Not Known/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.K.Ravindran, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Anticipatory Bail application under section 438 of Cr.P.C.

2.The offences alleged are u/s 406, 420, 120(B) of IPC

3.Both heard.

4. The petitioners apprehend arrest at the hands of police for the alleged offence u/s 323, 324, 294(b) and 506(i) of IPC

5. The learned counsel for the petitioners prays to grant anticipatory bail to the petitioners, on apprehension of arrest by the respondent police for the alleged offence u/s 406, 420, 120(B) of IPC.

6. The learned Public Prosecutor has submitted that no case is registered against the petitioners.

7. The learned public prosecutor submits that no case is registered against the petitioners. Since no FIR is registered against the petitioners, there is no apprehension of arrest, and the petition is dismissed.

8. In the result the petition is dismissed.

Pronounced by me in Camp Court on the 21st day of August -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

Copy to

1. The Inspector of Police, Thirunagar P.S.